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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 06.07.2026

+ **CRL.M.C. 4546/2026 & CRL.M.A. 18865/2026**

SURYA KANT SAWANT & ANR.Petitioners
Through: Mr. Fantreshwar Jha and Mr. Yogesh
Gupta, Advocates
versus

THE STATE OF (NCT OF DELHI) & ANR.Respondents
Through: Mr. Hemant Mehla, APP for the State
with SI Monu Kumari
Mr. Abhishek Shandilya, Advocate
for R-2 with R-2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The petitioners seek quashing of case FIR No. 205/2024 of Police Station Dabri for offence under Section 498A/509/34 IPC on the basis of settlement recorded at Delhi Mediation Centre, Dwarka on 18.11.2024.
2. State has no objection to this petition.
3. The respondent no.2 is present in court today and is identified by IO/SI Monu Kumari.
4. I have spoken with respondent no.2 in Hindi and it is stated by her



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that she has compromised all disputes with the petitioners. It is stated by respondent no.2 that since November 2024, she is living with the petitioners happily and has no complaint against any of them. Under these circumstances, respondent no.2 submits that she does not wish to continue prosecution of petitioners.

5. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through a full dress trial.

6. Therefore, the petition is allowed and FIR No. 205/2024 of Police Station Dabri for offence under Section 498A/509/34 IPC as well as proceedings arising out of the same are quashed. Pending application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

JULY 06, 2026

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